

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-784- JK (LD) of 2026
DATED: - 20 - 01 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 20.01.2026

No:-LAW-OIC/1/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

Reyaz Ali Bhat
20.01.26
(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Jm

Annexure to the Government Order No. 784- JK (LD) of 2026 dated 20.01.2026

S No.	Title of the Case	OIC
1	FIR No.06/2025 P/S Kherbhawani, offence U/S 281,125(b),106(1) BNS, 134 & 187 M.V. Act, titled UT of J&K v/s Mohd Maqbool Rather	Shri. Umer Urfan-JKPS Dy,Sp Hqrs Ganderbal
2	FIR No.110/2007 u/s 366,363, 376, 109,342,506 RPC of P/s Budgam, tiled State of J&K V/S Riyaz Ahmad Khan and Others	Sh. Sajjad SDPO Budgam
3	FIR No. 20/2025 P/S Chadoora offence U/S 376(3) IPC 5/6 of POCSO Act, titled Mohd Asif Dar Vs UT of J&K	Sh. Zuhiab Hussain SDPO, Patha Chowk
4	FIR No. 162/2023 of P/S Domana U/S 4/18/8/9 (F)/10 of the POCSO Act titled UT of J&K through P/S Domana, Jammu Vs Naseeb Kumar @Nadi Dhar Dass.	Sh. Mudasir Hussain, DySP, SDPO Domana
5	FIR No.50/2018 of P/S Chararisharief U/S 376, 511 RPC titled State of J&K Vs. Ghulam Ahmad Sheikh	Sh. Sajad, SDPO Budgam

Signature
Jm